

50/100  
CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH  
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

INDEX

O.A/T.A No. 103 (95)  
R.A/C.P No.....  
E.P/M.A No.....

1. Orders Sheet..... Pg. 1..... to 2.....

2. Judgment/Order dtd. 26.5.95 Pg. x..... to 28. *Ex parte order*  
*2/10*

3. Judgment & Order dtd. .... Received from H.C/Supreme Court

4. O.A..... Pg. 1..... to 20.....

5. E.P/M.P..... Pg..... to.....

6. R.A/C.P..... Pg..... to.....

7. W.S..... Pg..... to.....

8. Rejoinder..... Pg..... to.....

9. Reply..... Pg..... to.....

10. Any other Papers..... Pg..... to.....

11. Memo of Appearance.....

12. Additional Affidavit.....

13. Written Arguments.....

14. Amendment Reply by Respondents.....

15. Amendment Reply filed by the Applicant.....

16. Counter Reply.....

SECTION OFFICER (Judl.)

*Salter*  
2.2.98

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH: GUWAHATI, S.

O.A.No. 103/95

Misc. Petn.

C.P. No.

R. Appl:

Raja Ram Sharma, APPLICANT'S  
frs.

U.O.S.E.O.W. RESPONDENT'S

Mr. J.L. Sarkar FOR THE APPLICANTS

Mr. M. Chanda

Mr. G. Sarma

Addl. C.G.S.C. FOR THE RESPONDENTS

OFFICE NOTE	DATE	ORDER
This application is in form and within time. C.F. of Rs. 50/- deposited vide IPO/BD No. 883749 Dated 24.3.95	26.5.95	Learned counsel Mr M.Chanda moves this application on behalf of applicant Shri Raja Ram Sharma who is now working as Assistant Plant Protection Officer, Central Integrated Pest Management Centre, Guwahati. Learned Addl.C.G.S.C Mr G.Sarma is also present on behalf of the respondents.  The applicant has joined in Guwahati only in March 1993 and had not completed even two years on the dates of representa- tion submitted before the authorities (Annexure A & B). I find that there is no case for scrutiny and decision in this application. The matter is governed by the guidelines issued by the respondents under Office Memorandum dated 14.12.83 mentioned in the O.A. and it is expected that the same will be taken into consideration by the respondents when his time is due. The application is not entertained and it is summarily rejected. However, the applicant will be at liberty to submit fresh representation before the respondents in proper manner and the respondents will

contd...

63

26.5.95 dispose of the representation according to merit and under the terms of the guidelines mentioned above expeditiously.

Copy of the order to be supplied to counsel of both sides.

12.6.95  
copy of order dtd.  
26.5.95 issued to  
all concerned by  
Regd. Post and  
their counsel also  
vide Dtd. 24/6/95  
to 24/6/95 dtd. 14.6.95.

63.

60  
Member

P9

Central Administrative Tribunal

केन्द्रीय प्रशासनिक अदिकारी

25f

25 MAY 1995

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

An application under Section 19 of the Central  
Administrative Tribunals Act, 1985.

O. A. No. 103/95

Sri Raja Ram Sharma ..... Applicant  
-versus-  
Union of India & Ors. ..... Respondents.

I N D E X

S.l. No.	Annexure	Particulars	Page No.
1	-	Application	1-15
2	-	Verification	16
3	A	Representation dt. 26.1.1995	17-19
4	B	Representation dt. 6.2.95	20

Copy is handed  
over to Mr. C.  
Sharma, Adv. C.A.S.C.  
Monik Chanda  
Adv.  
25.5.95.

Filed by :-

Monik Chanda  
Advocate

Filed by the applicant  
through Mr. Chanda  
25.5.95. Advocate

1. Particulars of the applicant.

Sri Raja Ram Sharma  
S/o Sri Din Doyal Sharma  
Assistant Plant Protection Officer,  
Department of Agriculture  
and Cooperation, Govt. of India,  
Ministry of Agriculture,  
Central Integrated Pest Management, Centre,  
R.G. Baruah Road,  
Guwahati-781003

2. Particulars of the respondents.

1. Union of India

Through the Secretary to the  
Government of India  
Department of Agriculture  
New Delhi

2. The Plant Protection Adviser

to the Government of India  
Ministry of Agriculture  
Directorate of Plant Protection Quarantine  
and Storage,  
N.H. IV,  
Faridabad  
Haryana.

3. Shri A.N. Sing

A.P.P.O.

Central I.P.M. Centre

B1/11 Sector-K-Aliganj, Lucknow (U.P.)

P.I.N. 226020

3. Particulars for which this application is made.

This application is made for a choice station posting i.e. at Lucknow.

4. Limitation

That the applicant states that this application is filed within the time period prescribed under the Administrative Tribunals Act.

5. Jurisdiction

That the applicant states that the cause of action of the case has arisen within the jurisdiction of the Hon'ble Central Administrative Tribunal.

6. Facts of the case

i) That the applicant is a citizen of India and as such he is entitled to all the rights and privileges guaranteed by the Constitution of India. The applicant is serving presently at Guwahati as Assistant Plant Protection Officer (in short APPO) under Government of India, Department of Agriculture and Cooperation under the Ministry of Agriculture, Central Integrated Pest Management Centre, R.G.Baruah Road, Guwahati-3. The applicant joined at Guwahati in the month of March 1993 and he has already completed

two years tenure posting in the North Eastern Region, in the month of March, 1995.

ii) That the applicant initially joined in the year 1973 at Indore in the State of Madhya Pradesh and the applicant served there at Indore for about 10 to 11 years. Thereafter he was posted at Lucknow in the year 1984 after serving for few years there at Lucknow, the applicant transferred and posted at Hyderabad in the State of Andhra Pradesh.

iii) That the department of Agriculture & Cooperation did not frame any transfer policy of its own as a result, most of the transfer are made on the whims of the higher Authorities, therefore so many employees of the department used to suffer due to unfair decision of the department. Therefore, the Hon'ble Tribunal be pleased to direct the respondents to frame transfer policy and guide lines for the employees of Agriculture and Cooperation department.

iii) That the applicant while serving at Hyderabad submitted a representation before the Plant Protection Adviser, to the Govt. of India, Ministry of Agriculture, Directorate of Plant Protection Quarantine and Storage, N.H. 4, Faridabad, Haryana, for his transfer and posting at Lucknow due to his family problems and educational problems of his children. Be it stated that the family of the applicant including his wife and 78 years old father and 72 years old ailing mother and two of his sons namely Geetesh Sharma and Ritesh Sharma, who are reading in classes of B.A. standard and Intermediate standard at Lucknow are still staying there at Lucknow and there is no male member to look after them at the residence at Lucknow of applicant's family members and particularly the presence of the applicant is badly required for looking after his old aged and ailing parents. It is ought to be mentioned

that while the transfer order of the applicant for North Eastern Region under process the applicant requested to the concerned authority that he may be posted at Dimapur of the North Eastern Region till the vacancy at Lucknow is occurred and till his transfer and posting is considered but the applicant is posted at Guwahati in the North Eastern Region.

iv) That the applicant begs to state that the applicant being sincere and loyal Govt. employee, he has carried out all the transfer and posting orders without any hesitation and protest as the transfer is an incident of Govt. service. The applicant after posting here at Guwahati since 1993 suffering from different diseases as the climate does not suit his health. Therefore immediately after his joining at Guwahati when the applicant found that his health does not running well here at Guwahati and in addition to other family problems already stated above the applicant stated submitting representation before the Plant Protection Officer, Faridabad for considering his transfer and posting at Lucknow. The applicant submitted number of representations dtd. 28.4.93, 30.5.93, 19.2.94, 19.8.94 and 7.9.94 and the copies endorsed to the Joint Secretary, Department Agriculture, New Delhi. In this connection it may be stated that the applicant also submitted representations dtd. 1.11.91

9

and 21.3.93 to the concerned authority while he was serving at Hyderabad for his transfer and posting at Lucknow.

v) That the applicant further begs to state that while the representations as mentioned above are pending with the Respondents for transfer and posting at Lucknow one post of Assistant Plant Protection Officer had fallen vacant at Lucknow and in the said post without considering the case of the applicant one Sri A.N. Singh, Asstt. Plant Protection Officer was transferred and posted at Lucknow from Jodhpur under the office of the Respondents. This arbitrary action of the respondents in the matter of transfer of Sri A.N. Singh is highly illegal, unfair and discriminatory. This arbitrary action of the Respondents in transferring Sri A.N. Singh at Lucknow without considering the case of the applicant has a demoralising effect. The case of transfer of the applicant is also should have been considered by the respondents on priority basis in the light of the O.M. issued by the Ministry of Finance, Govt. of India vide Office Memorandum No. 20014/31/83-E.IV dtd. 14.12.1983 whereby certain facilities were guaranteed to the Central Civilian Employees posted in North Eastern Region and having All India transfer liabilities. It is clearly laid down in the Memorandum that there should be a fixed two years tenure for staff with

more than ten years of service and on completion of the fixed tenure, officers may be considered for posting to station of choice as far as possible.

The relevant portion of O.M. dt. 14.12.1983 is quoted below for perusal of the Hon'ble Tribunal.

" Subject - Allowance and facilities for civilian employees of the Central Government serving in the states and Union Territories of North-Eastern Region - improvements thereof.

The need for attracting and retaining the services of competent officers for service in the North Eastern Region comprising the States of Assam, Meghalaya, Manipur, Nagaland and Tripura and the Union Territories of Arunachal Pradesh and Mizoram has been engaging the attention of the Government for some time. The Government had appointed a Committee under the Chairmanship of Secretary, Department of Personnel and Administrative Reforms, to review the existing allowances and facilities admissible to the various

categories of civilian Central Government employees serving in this region and to suggest suitable improvements. The recommendations of the Committee have been carefully considered by the Government and the President is now pleased to decide as follows :

(i) Tenure of posting/deputation.

There will be a fixed tenure of posting of 3 years at a time for officers with service of 10 years or less and of 2 years at a time for officers with more than 10 years of service. Periods of leave, training etc. in excess of 15 days per year will be excluded in counting the tenure period of 2/3 years. Officers, on completion of the fixed tenure of service mentioned above, may be considered for posting to a station of their choice as far as possible.

The period of deputation of the Central Government employees to the States/Union Territories of the North Eastern Region will generally be for 3 years which can

be extended in exceptional cases in exigencies of public service as well as when the employee concerned is prepared to stay longer. The admissible deputation allowance will also continue to be paid during the period of deputation so extended".

As per the above Office Memorandum the applicant is liable to serve 2 years in the North Eastern Region and he is entitled to be posted to his choice station on priority basis accordingly the applicant all along submitted his representation to the authorities for his transfer and posting at Lucknow even before completion of fixed tenure in March/95 due to his other family problems and children education problem, but the authority did not consider his case on priority basis. The case of the applicant is covered under a special scheme of the Govt. of India after serving in the remote North Eastern Region whereas the Respondents considered the case of transfer of Sri A.N.Singh at Lucknow on priority basis. This decision of the Respondents is very highly unfair. The applicant represented against this decision vide representation dtd. 26.1.95, 6.2.95 but no action was taken on the representations. The applicant pointed out the differential treatment as regard transfer~~ed~~ and posting at Lucknow. Copies of the representation dt. 26.1.95 and 6.2. 95 are annexed as Annexure A & B.

vi) That the applicant begs to state that he is a permanent resident of village Mizhauna under district Jalun in the State of Uttar Pradesh and Lucknow is the nearest station from his home town and the applicant now required to maintain double establishment one hear at Guwahati and another at Lucknow for education of his children and also medical treatment of his aged ailing parents. The applicant now regularly suffering here at Guwahati in the changed climate. The post of APPO was vacant since 12.8.94 and applicant had applied for his posting on 24.8.94 and also contacted over telephone to the appropriate authorities for his transfer to Lucknow but the same was rejected when Sri A.N.Singh is transferred and posted at Lucknow. In this connection it may be stated that Sri A.N.Singh did not submit any representation earlier for his transfer and posting but immediately after vacancy occurred at Lucknow. Sri A.N. Singh made a representation and on the basis of that he was transferred and posted at Lucknow. This action of the respondents is highly arbitrary, illegal and unfair.

vii) That the facts and circumstances stated above the case of the applicant deserved to be considered for transfer and posting at Lucknow on priority basis if necessary by cancelling transfer and posting order of Sri A.N.Singh. In spite of applicant's best effort, the applicant could not collect the transfer and posting order of Sri A.N.Singh. Therefore the Hon'ble Tribunal be pleased to direct the respondents to produce the

transfer and posting order of Sri A.N.Singh whereby Sri Singh was transferred and posted at Lucknow.

viii) That the applicant begs to state that in the Department of Agriculture and Cooperation it is noticed that there are a series of transfer and posting orders issued in respect of officers in the department where transferred posting order were issued along with post to the shoice station of posting. As for example, Dr. Meena Gupta, Assistant Director, was transferred and posted from Hyderabad to Bangalore within a period of six months and she was againt posted back at Hyderabad alongwith the post. Sri M.K.Ghode, Assistant Director, Bhubaneswar transferred and posted to his home station at Nagpur alongwith post. Sri S.S. Saini, Plant Protection Officer, Jalandhar promoted as Assistant Director Sri Gangadhar and subsequently retransferred again at Jalandhar as Assistant Director by shifting of post of Assistant Director from Hyderabad to Jalandhar. Sri R.S. Saxena promoted as Plant Protection Officer was serving as APPO at Boroda and to accommodate him at Baroda in the promotional post one post was shifted to Boroda for his posting. Sri P.K Maharaj, Technical Officer Solan transferred and posted at Lucknow alongwith post. Sri Rajendra Kumar, Technical Officer and Sri Raj Kumar Technical Officer were posted to Lucknow alongwith posts

in their Home Stations. Sri D.K.Bora, Technical Officer (i) was transferred and posted at Hyderabad from Aizawl on promotion to the post of Technical Officer (II) and he was again transferred back to Guwahati at his native place alongwith post. Sri R.K. Mighse, Technical Officer (I) transferred and posted alongwith post within a period of six months from Vijoywara to Gorakhpur. Sri Ramkishore Driver transferred from Patna and posted at Lucknow on two occasions alongwith post. Therefore, there cannot be any difficult on the part of the respondents to consider the transfer and posting of the present applicant alongwith post if required at Lucknow from Guwahati. Considering the facts and circumstances and the acute problem facing by the present applicant.

ix) That this a fit case where the Hon'ble Tribunal may interfere and direct the respondents to transfer the applicant at Lucknow with immediate effect.

This application is made bonafide for the cause of justice.

7. Reliefs sought for :

Under the facts and circumstance stated above the applicant prays for the following reliefs :

i. That the respondents be directed to transfer the applicant at Lucknow in the same capacity as Assistant Plant Protection Officer in the Lucknow Office of the Respondent Nos. 1 and 2 if necessary

either by cancelling the transfer and posting order of Sri A.N. Singh, Assistant Plant Protection Officer or by issuing necessary order by shifting any post of Assistant Plant Protection Officer from any other office of the Respondents Established, at Lucknow.

ii. That the Hon'ble Tribunal be pleased to pass any other order or orders as deemed fit and proper under the facts and circumstance stated above.

iii. That the respondents be directed to frame fair transfer policy and guidelines for the employees of the Agriculture & Cooperation Department.

All the reliefs are prayed on the following amongst other grounds.

#### G R O U N D S

i. For that the applicant is entitled to consider for choice station of posting in terms of office Memorandum dated 14.12.1983 issued by the Govt. of India, Ministry of Finance, New Delhi.

ii. For that the applicant has rendered nearly 23 years of service in the Department on Agricultural and Cooperation and is entitled to serve two years tenure posting at NER in terms of Office Memorandum dated 14.12.83 and also entitled for choice station of posting i.e. at Lucknow.

iii. For that the applicant is facing acute problem in ~~maxx~~ maintaining double establishment one at Lucknow and another at Guwahati.

iv. For that family of the applicant is staying at Lucknow near to his hometown to facilitate the education to his children and also for medical treatment to his aged ailing parents. Therefore the present applicant is absolutely necessary to look after them.

v. For that the applicant has already completed the tenure posting in the North Eastern Region. For that Shri A N Singh has been transferred and posted at Lucknow on completion of one year service at Jodhpur.

vi. For that the applicant ought to have been transferred and posted at Lucknow on priority basis in terms of Office Memorandum Dated 14.12.1983.

vii. For that the case of the applicant is covered under a special scheme issued by the Govt. of India, Ministry of Finance, New Delhi.

viii. For that number of officers were transferred and posted of their choice station alongwith post in the Department of Agriculture and Cooperation.

8. Interim Relief prayed for :

During the pendency of the application prays for the following interim relief

i. That the respondents be directed to consider the case of the applicant for his transfer and posting at Lucknow on priority basis in terms of office memorandum dated 14.12.1983.

The above interim relief is prayed on the ground explained in paragraph 7 of this application.

9. There is no scope of any other remedy except this application before this Hon'ble Tribunal.

10. That the matter is not pending in any other Court of Law.

11. Particulars of Postal Order :

Postal Order No. : 883749

Date of Issue : 24-4-95

Issued from : G.P.O., Guwahati.

Payable at : G.P.O., Guwahati

12. Details of Index :

An Index showing the particulars of documents is enclosed.

13. List of enclosures :

As per Index.

16 9

V E R I F I C A T I O N

I, Shri Raja Ram Sharma, S/o Sri Din Doyal Sharma, working as Assistant Plant Protection Officer, in the office of the Central Integrated Pest Management, Centre, Deptt. of Agriculture and Cooperation, Govt. of India, do hereby declare that the statements made in this application are true to my knowledge and belief.

I have not suppressed any material facts of this case.

And I sign this verification on this <sup>20th</sup> day of May, 1995.

Rajaram Sharma  
Signature

## ANNEXURE - A

To

The Joint Secretary (Plant Protection)  
 Govt. of India,  
 Ministry of Agriculture,  
 Deptt. of Agriculture & Co-operation  
 Krishi Bhavan,  
 New Delhi.

Date : 26.1.1995

THROUGH PROPER CHANNEL

Sub :- Transfer request of Shri R.R.Sharma, APPO, from Central IPM Centre, Guwahati to Central IPM Centre, Lucknow and cancellation of transfer order of Shri A.N.Singh from Locust Office Jodhpur to Central IPM Centre Lucknow - regarding.

Sir,

With reference to above cited subject, I have the honour to draw your kind attention on the following facts for your kind consideration.

(1). It has been learnt from reliable sourdes that the vacant post of Asstt. Plant Protection Officer at CIPMC Lucknow has been filled up by the Dte. of P.P.O & S Faridabad under deliberate preplannory for harassing to me by the transfer of Shri A.N.Singh.

(2) I was also applicant for the transfer at CIPMC, Lucknow. This transfer case was under your consideration since myself and Shri A.N.Singh were applicant. For the same I had meet you in the month of August, 94 and I was assured from your end that I will have to complete two year service tenure period in N.E. Region which is going to complete in the month of February, 95. So the post will be vacant unless I will complete this period till February 1995.

App'd  
W  
K.L.

7. (3) It has been learnt that Dte. of P.P.Q & FS Faridabad was asked to submit its detail comment on this case (Particularly stay at last Station) for your kind consideration. But the Dte. of PPQ & F.S. has given fictitious and false facts to misguide you about me expressing as 'I got transfer from CIPMC, Hyderabad to CIEMC Guwahati on my own interest, so this is public interest transfer which require completion of two year tenure in N.E. Region.

But in fact with reference to my previous transfer application dt. 04.02.93 I made request to have get transfer to CIPMC Dimapur till the post of APPO will rise in near future at CI PMC Lucknow rather than CIPMC, Guwahati for get rid of emntal agony from CI<sup>PMC</sup>, Hyderabad.

However, Sir, the S.O. Admn(I) was asked by former Director (IPM) Dr. A.D.Power that why has Mr. R.R.Sharma transferred on public interest from CIPMC, Hyderabad to CIPMC, Guwahati. The reply was given by S.O. Admn(I) that Mr. R.R.Sharma has requested to transfer him at CIPMC, Dimapur rather than that CIPMC, Guwahati.

(4) I have joined at CI<sup>PMC</sup>, Guwahati as APPO in the month of March, 1993 But Shri A.N. Singh has joined at Locust Office, Jodhpur in the month of Oct '93 So the Dte. of PPQ & FS have written its comments that I have not completed the fixed two year period in N.E. Region.

100%  
checked  
S.D.V.

So here I want to draw your kind attention that in all respect entirely I have more stay at CIPMC, Guwahati in comparatively to Shri A.N.Singh APPO at locust Office Jodhpur. So point is raise here as 'Has Mr. A.N.Singh completed his two year period stay at Jodhpur

Moreover Sir, according to the Central service rules in N.E. region, if somebody going to complete the two year tenure period in N.E. region, he may have get transfer at his choice place. But here ADte. of P.P.Q and F.S. turn down this Central Govt. service rule and transferred to Shri A.N.Singh under Nepotism for purpose of harrasment to me. While I have completed the one year 11 month at CIPMC; Guwahati against the tenure period of two year according to the Central Govt., service rule for N.E. region. Beside this Dte. of PPQ & SS, Faridabad has been assured to me that as & when post will rise at CIPMC, Lucknow case will be considered in my favour.

So keeping the problem in view, I request to your kind honour that please look into the matter & give justice as transfer to me at CIPMC, Lucknow.

I shall be highly obliged for this kind consideation.

Yours faithfully,

Sd/- R.R.SHARMA  
APPO, CIPMC, Guwahati.

Copy to Agriculture Secretary, Ministry of Agriculture, Govt. of India, Krishi Bhavan, New Delhi.

*After 1st  
While  
Shr.*  
Sd/- R.R.Sharma 26.1.95  
APPO, CIPMC, Guwahati

20  
23

ANNEXURE - B

To

The Plant Protection Adviser,  
to the Govt. of India  
Directorate of Plant Protection,  
Quarantine and Storage  
N.H. IV, FARIDABAD  
(Haryana).

Date : 06.02.1995

THROUGH PROPER CHANNEL

Subject :- Permission cum Notice to move the CAT  
for getting Justice - regarding.

Sir,

I have the honour to state that I have joined at Central IPM Centre, Guwahati (Assam) in March, 93. So I have completed ONE year ELEVEN month at this station against the TENURE PERIOD of 2 years in N.E. region. While, Mr. A.N. Singh, APPO who has get his transfer from Locust Stn. Jodhpur to CIPMC, Lucknow was joined at Jodhpur in Oct. 93. So entirely I have more stay than Sri A.N. Singh, APPO.

Moreover, according to Swamy Handbook, Central Service rules under section 18 general subject-8, page No. 254, if somebody has completed the TENURE PERIOD in NE Region, the choiced place in case of transfer will be considered for where the applicant sought.

Mr. A.N. Singh who have less stay than me in all respect, notwithstanding Jodhpur does not come under any specified reason while, NE Region fullfil this condition. But the case have not been considered in my favour. Beside this, I was assured from your hand in 1993 that as and when the post will rise/vacant at CIPMC Lucknow the case will be considered in my favour.

So, keeping the point in view if I may not have get transferred to CIPMC, Lucknow within one month of this notice, I have no option but to move the CENTRAL ADMINISTRATIVE TRIBUNAL for seeking the justice.

This is for your kind information and further necessary action.

Yours faithfully,

Sd/- R.R. SHARMA, APPO,  
CIPMC, GHY-3

Copy to the Joint Secretary (PP), Krishi Bhavan, New Delhi for his kind information.

Sd/- R.R. Sharma 06.2.95

*Attached  
Original  
Copy*

VAKALATNAMA



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ATI BENCH

GUWAHATI

O. A. No. 103/95

shri R. R. Sharma.

-versus-

Union of India & Others

Know all emn by these presents that the above named applicant(s) do hereby nominate constitute and appoint Shri J.L.Sarkar, M.Chanda, A.Roshid and B. Baruah, Advocates and such of the undermentioned advocates as shall accept this Vakalatnama to be my true and lawful Advocates to appear and act for me in the matter noted above and in connection therewith and for that purpose to do all acts whatsoever in that connection including depositing or drawing moneh, filing in or taking out papers, deeds of composition etc. for me and on my behalf and I agree to ratify and confirm all acts so done by the said Advocates as mine to all intends and purposes. In case of non-payment of the stipulated fee in full, no Advocates will be bound to appear or act on behalf. X

In witness where of I hereunto set my hand on this the  
20<sup>th</sup> day of May, 1995:

Advocates

1. J.L.Sarkar	2. M.Chanda
3. A.Roshid	4. B.Banerjee
5. A Dasgupta	6. B.Baruah

And accepted

while

Adv.

Mr. J. L. Sarkar  
Advocate  
will lead me in  
this case  
while

25

VAKALATNAMA

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH  
GUWAHATI.

Original Application No. 103/95

..... R. R. Sharma ..... Applicant

- VS -

Union of India & Ors. . . . . Respondents

I have entered appearance in the above case on behalf  
of the Union of India and Respondent No. 2 . . . . .  
on this 26<sup>th</sup> day of May of 1995,

Golap Sarma

( GOLAP SARMA )  
Addl. Central Govt. Standing Counsel  
Central Administrative Tribunal  
Guwahati Bench.

**CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH :::: GUWAHATI - 5**

O.A.103/95

Shri Raja Ram Sharma ... Applicant

-VS-

Union of India & Ors. ... Respondents

P R E S E N T

THE HON'BLE SHRI G. L. SANGLYINE, MEMBER (ADMN).

For the Applicant : ... Mr. J.L. Sarkar,  
Mr. M. Chanda.

For the Respondents ... Mr. G. Sarma, Addl.C.G.S.C.

Sd/- MEMBER (ADMN)

Memo No. :

Date :

Copy for information & necessary action to :

- (1) Shri Raja Ram Sharma, Asstt. Plant Protection Officer, Deptt. of Agriculture and Cooperation, Govt. of India, Min. of Agriculture, Central Integrated Pest Management, Centre, R.G. Baruah Road, Guwahati - 781 003.
- (2) The Secretary, Govt. of India, Department of Agriculture, New Delhi.
- (3) The Plant Protection Adviser, Govt. of India, Min. of Agriculture, Directorate of Plant Protection Quarantine and Storage, N.H. IV, Faridabad, Haryana.
- (4) Shri A.N. Sing, Asstt. Plant Protection Officer, Central Integrated Pest Management Centre, B1/11 Sector-K-Aliganj, Lucknow (U.P.), Pin. 226 020.
- (5) Mr. M. Chanda, Advocate, Gauhati High Court, Guwahati.
- (6) Mr. G. Sarma, Addl. C.G.S.C., C.A.T., Guwahati Bench, Guwahati.

---

SECTION OFFICER (J)